

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-273(ND)/2017

IN THE MATTER OF:

Casino Hotels Unit of CGH Earth
Pvt. Ltd.

.... Applicant/petitioner

Vs.

The Federation of Hotels &
Restaurants Association of India & Ors.

.... Respondents

Order under Sections 241,242 & 244 of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Chetan Sharma, Senior Adv.
Mr. Abhishek Singh, Mr. J. Amal Anand,
Advs.

For the Respondent : Mr. Virender Ganda, Sr. Adv.
Ms. Shelly Khanna, Ms. Astha Trivedi,
Ms. Raveena Rai, Adv. for R-1
Mr. Vanshdeep Dalmia, Ms. Natasha Dalmia,
Adv. for R-8
Mr. Viksit Arora, Adv. for
R-9,11,16,17,18,20

ORDER

An affidavit on behalf of Respondent Nos. 9, 11, 16, 17, 18 & 20 has been filed in the Court today and a copy thereof has been furnished to the learned counsels for the Petitioner, Respondent No. 1 and 8.

In the affidavit certain objections have been raised and according to Mr. Sharma, learned Senior Counsel they need to be properly replied.

Let a counter affidavit-cum reply be filed within two weeks with a copy in advance to the other side.

List for further consideration on 27.03.2018.

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(M.M.KUMAR)
PRESIDENT

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(S.K. MOHAPATRA)
MEMBER(TECHNICAL)